

In the National Company Law Tribunal, Jaipur

Item No. 210
CP No. 10/59/2017
TA No. 41/2018

UNDER SECTION 58/59 OF COMPANIES ACT, 2013

In the matter of:

Mahesh Kumar Jalan

.....Applicant/Petitioners

VS.

M/s Prestige City Developers Pvt. Ltd.

.....Respondent

Order delivered on 20.11.2019

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Karan Pratap Singh, Adv.
For Respondent(s) : Amol Vyas, Adv.

ORDER

Heard the proxy counsel for the petitioner. No one has appeared on behalf of the respondent in the matter at the time of hearing. Proxy counsel for the petitioner sought time in the matter. Post the matter to 13.12.2019.

Sd-

(RAGHU NAYYAR)
TECHNICAL MEMBER

Sd-

(P. S. N. PRASAD)
JUDICIAL MEMBER